

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Ankit

FIR No: 71/2020

PS New Ashok Nagar

U/s 302/201/120-B/34 IPC

23.07.2020

A bail application under Section 436 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Raj Kumar, Ld. Counsel for the applicant.

ASI K.P. SINGH and HC RB Tomar from PS NAN

Reply is received from the IO.

Accused is stated to be on interim bail.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case on the basis of disclosure statement of the co-accused. It has been argued that applicant is charged sheeted only for the offences u/s 201/120-B/34 IPC, which are bailable in nature and the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. It is further argued that co-accused persons have also been granted bail/interim bail and applicant is also entitled for bail on the ground of parity. It is also submitted by Ld. Counsel that he had moved a bail application before the Ld. Sessions Court. However, the said application was withdrawn after observation of Ld. ASJ that the bail application should have been moved before Ld. MM as the accused was chargesheeted for offences which were bailable in nature. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record including

the chargesheet and reply of IO.

Perusal of the chargesheet would show that the accused has been chargesheeted for offences punishable under Section 201/120-B/34 IPC. The offence punishable under Section 201, IPC is bailable in nature. The accused is not previously involved in any criminal case. Considering the circumstances and the nature of offence in question accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount with the following conditions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

DINESH KUMAR Digitally signed by **(DINESH KUMAR)**
DINESH KUMAR **ACMM (EAST)/KKD/23.07.2020**
Date: 2020.07.23
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IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Not known
FIR no. 7451/2019
PS Shakarpur (East)**

23.07.2020

Application moved by Sh. Himanshu Khattar for acceptance of untrace report with regard to vehicle no. DL-2C-BA-3810

Present: Sh. Ramesh, Id. APP for the State.

Sh. Rajeev Sharma, Id. Counsel for the applicant.

At this stage, Id. Counsel for the applicant submits that inadvertently, the FIR number in the aforesaid application has wrongly been mentioned and as such, he wants to withdraw this application.

In view of the aforesaid submissions, the **application is disposed of as withdrawn.**

Proceedings be sent to the record room.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/23.07.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Not known
E FIR no. 007451/2020
PS Shakarpur (East)**

23.07.2020

Application moved by Sh. Himanshu Khattar for acceptance of untrace report with regard to vehicle no. DL-2C-BA-3810

Present: Sh. Ramesh, Id. APP for the State.

Sh. Rajeev Sharma, Id. Counsel for the applicant.

Heard on the application.

Ld. Counsel submits that complainant/applicant does not want to file any protest petition. Therefore, untraced report filed by the IO may kindly be accepted.

In view of the submissions made by Id. Counsel, E-untrace report filed by the IO is accepted online.

Copy of order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

Proceedings be sent to the Record Room.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/23.07.2020**